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Title: Election of Two Members from Lok Sabha to Tea Board.

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): I beg to move the following:

"That in pursuance of clause (f) of sub-section (3) of section 4 of the Tea Act, 1953, read with clause (b) of sub-rule (1) of rule 4 and sub-rule (1) of rule 5 of the Tea Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Tea Board, subject to the other provisions of the said Act and the Rules made thereunder."

MADAM SPEAKER: The question is:

"That in pursuance of clause (f) of sub-section (3) of section 4 of the Tea Act, 1953, read with clause (b) of sub-rule (1) of rule 4 and sub-rule (1) of rule 5 of the Tea Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Tea Board, subject to the other provisions of the said Act and the Rules made thereunder."

*The motion was adopted.*

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